

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:4148
ANSWERED ON:29.08.2011
NATIONAL GREEN TRIBUNAL
Sharma Dr. Arvind Kumar

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether Government has laid down any procedure for hearing appeals and other matters under the National Green Tribunal Act (NGT);
- (b) if so, the details thereof;
- (c) the steps taken/being taken by the Selection Committee to ensure that the recommendations of judicial/ expert members are neutral and open – minded;
- (d) whether Centre for Science and Environment (CSE) has proposed/ recommended any candidates for appointment as judicial/expert members of NGT or any bureaucrat in the Ministry or the Selection Committee;
- (e) if so, the details in this regard alongwith the names of such candidates; and
- (f) the action taken/being taken by the Government on such recommendations?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

- (a) & (b) The procedure for hearing applications, appeals and other matters under the National Green Tribunal (NGT) Act, 2010 has been laid down in National Green Tribunal (Practice & Procedure) Rules, 2011 notified vide Government of India Notification dated 4.4.2011.
- (c) The Selection Committee comprises of persons of high repute and experts in their field and recommendations of the candidates for appointment as Members in the NGT are based purely on merit.
- (d) No, Sir.
- (e) & (f) The question does not arise.